

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 12017/2013
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 28/08/2012
IN WP NO. 33754/2010 PASSED BY THE HIGH COURT OF KARNATAKA AT
BANGALORE)

A M PRAKASH

PETITIONER(S)

VERSUS

SULOCHANA PRASANNA & ORS.

RESPONDENT(S)

(WITH APPLN. (S) FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS AND
INTERIM RELIEF AND OFFICE REPORT)
(FOR FINAL DISPOSAL)

WITH

SLP(C) NO. 12523/2013

(WITH INTERIM RELIEF AND OFFICE REPORT)

Date : 30/08/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. Sushil Kumar Jain, Sr. Adv.
Mr. Ashwin V. Kotemath, Adv.
Ms. Chhaya Kirti, Adv.
Ms. K. V. Bharathi Upadhyaya, Adv.

For Respondent(s)

Mr. Sarad Kumar Singhania, Adv.

Mr. G.V. Chandrashekar, Adv.
Mr. N.K. Verma, Adv.
Ms. Anjana Chandrashekar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsels for the parties and
perused the relevant material.

Permission to file additional documents is granted.

We do not find any legal and valid ground for
interference. The Special Leave Petitions are dismissed.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER